

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

~~THURSDAY~~ WEDNESDAY THE 18th DAY OF February  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 143/87

BETWEEN:-

1. Ganta Dada
2. Kasavapu Bagi Raju
3. Kunnana Narsing Rao. .... APPLICANTS.

AND

1. Administrative officer,  
Naval Dock yard  
Visakhapatnam
2. Employment office (Technical)  
Visakhapatnam.
3. Director of Employment, 6th Floor, Church Building  
Raukoti, Hyderabad  
Hyderabad. .... RESPONDENTS.

Application under Section 19 of the Administrative  
Tribunals Act, 1985, praying that in the circumstances stated  
therein the Tribunal will be pleased to issue directions to  
the ~~First Respondent~~ Respondent - herein to consider the cases of  
the Applicants and allow them to appear for the  
test, interview and selection on the date to be  
fixed by the him for the vacancies of Khalasis  
as per Notification No. PIR: 217: 8-BC  
dated 6-8-1986.

O.A. No. 143/1987

MR. D. GOVARDHANACHARY,  
Counsel for Applicants

MR. K.V. SUBBA RAO CGSC

Mr. M.P. Chandramouli, S.C. for  
Govt. of AP.

(Counsel for Respondents)

ADMIT.

<sup>Heard</sup> the Learned Counsel for the Applicant, ~~Mr.~~

~~Mr. K.V. Subba Rao~~ Mr. K.V. Subba Rao, C.G.S.C. and Mr. M.P.  
Chandramouli, S.C. for Govt. of A.P.

This is a matter relating to sponsoring of candidates for the posts of Asst. Fireman & Khaleasis in the Naval Dock Yard, Visakhapatnam pursuant to the Notification no. PIR/0217/882C dt. 6-8-1986 of the first respondent sent to the Employment Exchange. The applicants alleged that although they have registered <sup>their names</sup> in the Employment Exchange in the years 1978, 1979 and 1979 respectively, and though persons who have registered their names later to them were sponsored by the Employment Exchange for the above posts, <sup>(applicants)</sup> their names were not sponsored. <sup>Hence</sup> ~~as well as that~~ the first respondent is not considering <sup>applicants</sup> them for employment in the posts notified. The names <sup>of the</sup> and <sup>their</sup> the Employment Exchange Registration Numbers are as follows :-

Name of the Applicant	Employment Regn. No.
s/shri 1. K. Dasu	6803/77
2. K. Bagireju	3137/79
3. K. Narasinga Rao	7773/79

The application is finally disposed of with the following direction :


(a) The Employment Officer, Technical, Visakhapatnam (2nd Respondent) shall forward the names of the applicants if the names of the persons who had registered their names later <sup>than</sup> the applicants were forwarded to the Naval Dock Yard for consideration to the said posts;

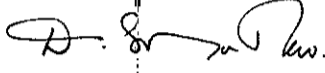
-and-

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(b) The Administrative Officer, Naval Dock Yard, Visakhapatnam (first respondent) shall consider the applicants for the respective posts, if sponsored by the Employment Officer along with other candidates already sponsored by the Employment Exchange, subject to their fulfilling the qualifications prescribed.

x No order as to costs.

  
(B.N. JAYASIMHA)  
Vice-Chairman

  
(D. SURYA RAO)  
Member

18th Feb., 1987.  
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RSR°